

(b) whether APC has sought from the industry and the State Governments their views on the cane price policy for the next season; and

(c) if so, whether the changes proposed by the Industry have been accepted by the Union Government?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI): (a) to (c). The Agricultural Prices Commission started its exercise on price policy for sugarcane for the 1982-83 season in December, 1981 with the issue of questionnaire and held discussions with the State Governments and other interest, including the sugar industry, during January—February, 1982. The Commission has yet to submit its report. No change in the sugarcane policy of the Central Government is contemplated at present.

Abolition of land revenue

7566. SHRI ANANTHA RAMULU MALLU: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the name of the States in which land revenue has been abolished;

(b) the name of the States which have revised and brought upto-date land records consequent upon application of land ceiling laws;

(c) whether there are States which have delegated collection of land revenue to the Panchayats; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BALESHWAR RAM): (a) A statement is attached.

(b) Land records are fairly up-to-date in all the States except in the ex-permanently settled areas of Assam, Bihar, Orissa and West Bengal and hilly tracts in North Eastern States where the land is under community ownership.

(c) and (d). According to the available information, Panchayats in Bihar, Gujarat, Rajasthan and Madhya Pradesh collect a part of the land revenue. In rest of other States, it is collected by the Revenue Departments.

Statement

Limit of holding size exempted from land revenue depending upon the class of land

1. Andhra Pradesh	2.5 acres (wet land) 5 acres (dry land) (Paying upto Rs. 10 as land revenue)
2. Assam	3-1/3 acres (10 bighas)
3. Bihar	5 to 7.5 acres
4. Gujarat	3.5 to 8.25 acres
5. Haryana	6.25 acres
6. Himachal Pradesh	2.5 acres (dry land)
7. Jammu & Kashmir	Area assessed to a land revenue of Rs. 900/-.
8. Karnataka	10 acres (dry land)
9. Kerala	No exemption.
10. Madhya Pradesh	5 acres

11.	Maharashtra	7.5 acres (paying land revenue upto Rs. 10.00)
12.	Manipur	No exemption
13.	Meghalaya	No land revenue levied (Community ownership)
14.	Nagaland	No land revenue levied (Community ownership)
15.	Orissa	Entire agricultural land
16.	Punjab	5 standard acres
17.	Rajasthan	6.178 acres to 22.653 acres
18.	Tamil Nadu	All dry lands generally exempted
19.	Tripura	3 standard acres.
20.	Uttar Pradesh	3.125 acres (5 bighas)
21.	West Bengal	6 acres (unirrigated land)

Establishment of Agro-service stations

7567. SHRI SUDHIR GIRI:

SHRI HANNAN MOLLAH:

Will the Minister of AGRICULTURE be pleased to state:

(a) the details of Government's plan to establish agro-service stations in the country, State-wise;

(b) the mode of recruitment to the service, qualifications and experiences needed for this purpose; and

(c) the achievements so far in this respect and the details thereof?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) The Government propose to set up agro-service centres through institutional agencies like State Agro Industries Corporations and village cooperatives. The scheme has not so far been finalised.

(b) Since these centres are to be run by institutions, the question of recruitment of individuals does not arise.

(c) This scheme is yet to be implemented.

Multinationals/Big Houses in Fishing Business

7568. SHRI MOHAN LAL PATEL:
SHRI DAULAT SINHJI JADEJA:

Will the Minister of AGRICULTURE be pleased to state:

(a) the names of the multinationals and big business houses which are in the field of fishing business;

(b) the number of trawlers owned by each such company;

(c) whether any area has been fixed for catching fish in Indian ocean by these companies so that the traditional fishermen may not suffer and if so, the details thereof;

(d) whether any company has applied for issue of new licence or for additional trawler;

(e) if so, the details thereof; and

(f) what is the policy regarding issuing licence for fishing?